

Central Administrative Tribunal, Lucknow Bench, Lucknow

CCP No.38/2009 in O.A. No.59/2007

This the 7th day of July 2011

Hon'ble Shri Justice Alok Kumar Singh, Member (J)
Hon'ble Sri S.P.Singh, Member (A)

J.L.Verma aged about 58 years son of late S.R. Thakur, presently working as Accountant in the office of Inspector General, SSB, Frontier Headquarter, Lucknow and 11 others.

Applicants

By Advocate: None

Versus

1. Sri M.V. Krishna Rao, Director General, Sashastri Seema Bal, East Block, V.R.K. Puram, New Delhi.
2. SDri Satyavrat, Inspector General, Frontier Head Quarter, Kendriya Bhawan, Aliganj, Lucknow.
3. Sri Ani Agrawal, Dy. Inspector General, Shastri Seema Bal, Frontier Headquarter, Kendriya Bhawan, Aliganj, Lucknow.

Respondents

By Advocate: Sri Rajendra Singh

ORDER (Dictated in open court)

By Hon'ble Sri Justice Alok Kumar Singh, Member (J)

List revised. No body is responding for the applicant.

2. Compliance report has already been filed in this case. We have gone through the compliance report and heard the learned counsel for all the respondents.
3. The order of this Tribunal dated 22.7.2008 was for disposal of pending representation within a stipulated period of three months by passing a reasoned and speaking order. The compliance report says that in compliance of the aforesaid order, representation dated 1.8.2006 has already been considered and rejected as mentioned in the contempt petition in paragraph 6.

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4. Though in the contempt petition, it has been averred in the subsequent paragraphs that no decision has been taken with respect to upgradation of scale of petitioners No.1 to 7 and 9 to 12 but this Tribunal, while considering the contempt petition, cannot go beyond the impugned order, which was only for disposal of pending representation. There is also no body from the side of the petitioners to press this petition. Probably, they have lost interest. Be that as it may. But as far as compliance report is concerned, the order has been substantially complied with and therefore, this contempt petition is finally disposed of accordingly in full and final satisfaction. Notices stand discharged.



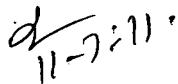
(S.P.Singh)
Member (A)



(Justice Alok Kumar Singh)
Member (J)

HLS/-

OK-
m.p. 1555/11 filed
by applicant 1555
11-7-11 as motion.


11-7-11